GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:370
ANSWERED ON:06.08.2013
VALUE OF STOLEN GOODS
Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether according to the National Crime Records Bureau. India lost valuables worth Rs.35,257 crore to thieves, robbers and cheats between 2002-11;
- (b) if so, the details thereof;
- (c) whether the national average for recoveries is about 20 per cent of the value of the stolen goods;
- (d) if so, the reasons for the low rate of recovery; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c): As per "information available, India lost valuables worth Rs. 28641.2 Crores under robbery, theft and criminal breach of trust during 2002-2011.

The all India average for recoveries is 21.3 percent of the value of stolen goods. The year wise details of value of stolen and recovered property under robbery, theft and criminal breach of trust during 2002-2011 are enclosed at Annexure.

(d) to (e): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime.